

Committee on Cow Slaughter

*780. Shri Yashpal Singh:

Shri Ram Gopal Shalwale:

Shri Prakash Vir Shastri:

Shri Raghuvir Singh Shastri:

Shri Hukam Chand Kachwai:

Will the Minister of Food and Agriculture be pleased to refer to the reply given to Unstarred Question No. 793 on the 30th May, 1967 regarding the setting up of the Committee on Cow Slaughter and state:

(a) whether a reply from the Go Raksha Samiti has since been received; and

(b) when the Committee will be set up?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (a) The reply has been received with the Sarvadaliya Goraksha Mahabhiyan Samiti's letter dated 24th June, 1967.

(b) Immediately.

Abolition of the Posts of Block Development Officers

3660. Shri Baburao Patel: Will the Minister of Food and Agriculture be pleased to state:

(a) whether the Government has seen Press reports of a statement made by the Bihar Minister of Community Development and Cooperation stating that the experiment of the abolition of the posts of Block Development Officers in Madhya Pradesh has not been successful;

(b) whether the Central Minister concerned recently visited Madhya Pradesh regarding this and has submitted any report; and

(c) if so, the reaction of the Central Government thereto?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri M. S. Gurupadaswamy): (a) Yes, Sir.

But the Government of Bihar have informed that the State Minister of Community Development, Panchayat Raj and Police, who visited Madhya Pradesh recently, did not make a statement to this effect.

(b) No, Sir.

(c) The question does not arise.

Aid/Grants to Indian Law Institute

3661. Shri Sheopujan Shastri:
Shri Madhu Limaye:

Will the Minister of Law be pleased to state:

(a) whether the Indian Law Institute has received aid or grants, recurring and non-recurring and continues to receive such aid/grant from the Central Government;

(b) if so, the total amount so far given; and

(c) the progress made on projects undertaken by the Institute with the aid given by the Central Government?

The Deputy Minister in the Ministry of Law (Shri D. R. Chavan): (a) Yes.

(b) Rs. 21,54,018.

(c) A statement showing the grants-in-aid given to the Indian Law Institute, New Delhi, year-wise and the objects for which the grants-in-aid were sanctioned is attached. The Institute is not required to undertake any particular or specific Projects with the grants-in-aid given by the Government. A statement of the research studies completed and publications brought out by the institute so far is laid on the Table of the House. [Place in Library. See No. LT-798/67].

साधारणों के लिये परिवहन सुविधाएँ

3662. श्री क० सि० मचुकर : क्या साध तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अपर्याप्त और अप्रभावी परिवहन सुविधाओं के कारण